

1.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No.8426 of 2015

MUNICIPAL CORPORATION OF
GREATER MUMBAI AND ORS.

APPELLANT (S)

VERSUS

NILIMA SUNIL NADKARNI & ANR.

RESPONDENT (S)

WITH

C.A. No.14144/2015

C.A. No.3390/2016

SLP(C) No.27134/2016

C.A. No.8358/2016

C.A. No. 3278/2016

O R D E R

C.A.Nos.8426/2015,14144/2015,3390/2016,SLP(C)No.27134/2016,
and C.A. No.3278/2016

Heard learned counsel for the parties.

Delay condoned.

Since the respondent(s) employees have been retired, therefore, we do not find any good reason to interfere in the impugned order. The matters are, therefore, dismissed. However, question of law is kept open.

Obviously, appellants herein are at liberty to raise the

2.

question of law in any other case.

C.A. No.8358/2016

Heard learned counsel for the appellant.

Considering the nature of punishment, we do not find any reason to interfere with the impugned order passed by the High Court. The Civil Appeal stands dismissed accordingly. However, question of law is kept open.

.....J.
(ARUN MISHRA)

.....J.
(AMITAVA ROY)

NEW DELHI,
MARCH 22, 2017

ITEM NO.102

COURT NO.11

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.8426/2015

MUNICIPAL CORPORATION OF
GREATER MUMBAI AND ORS.

Appellant(s)

VERSUS

NILIMA SUNIL NADKARNI & ANR.

Respondent(s)

(With application(s) for permission to place additional documents
on record and stay and office report)

WITH

C.A. No.14144/2015

(With application(s) for c/delay in filing SLP and stay and Office
Report)

C.A. No.3390/2016

(With application(s) for stay and Office Report)

SLP(C) No.27134/2016

(With application(s) for c/delay in filing SLP and stay and Office
Report)

C.A. No.8358/2016

(With application(s) for exemption from filing c/c of the impugned
Judgment and permission to file additional documents and Interim
Relief and Office Report)

C.A. No. 3278/2016

(With application(s) for stay and Office Report)

Date : 22/03/2017 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Ashish Wad, Adv.
Mr. P. V. Naik, Adv.
Mrs. Jayashree Wad, Adv.
Ms. Paromita Majumdar, Adv.

4.

Mr. Hrishikesh Chitale, Adv.
For M/s. J. S. Wad & Co.

Mrs. Suchitra Atul Chitale, AOR

For Respondent(s) Mrs. Urmila Sirur, AOR

Null

UPON hearing the counsel the Court made the following
O R D E R

C.A.Nos.8426/2015,14144/2015,3390/2016,SLP(C)No.27134/2016,
and C.A. No.3278/2016

The matters are dismissed in terms of the Signed Order.

Pending application(s) stands disposed of.

C.A. No.8358/2016

Civil Appeal is dismissed in terms of the Signed Order.

Pending applications stand disposed of.

(RASHI GUPTA)
SR.P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE]